

THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 26.10.1999

CP 64/96 (OA 948/92)

R.C.Garg, Head Booking Clerk, Jaipur Division, Kherthal.

... Petitioner

Versus

1. Shri R.Ventakchalam, General Manager, Western Railway, Churchgate, Mumbai.
2. Shri D.R.Sharma, Divisional Rail Manager, Western Railway, Jaipur Division, Jaipur.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.N.P.NAWANI, ADMINISTRATIVE MEMBER

For the Petitioner ... Mr.Rajesh Khanna, Advocate, brief holder for Mr.P.D.Khanna

For the Respondents ... Mr.M.K.Rawat, I.H.E.R., departmental representative

O R D E R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

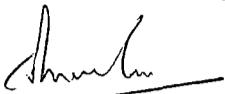
Petitioner, R.C.Garg, has filed this Contempt Petition stating therein that the respondents by not complying with the order of the Tribunal passed in OA 948/92 on 15.11.95 have committed contempt of court.

2. We have heard Mr.Rajesh Khanna, Advocate, brief holder for Mr.P.D. Khanna, counsel for the petitioner, and Shri M.K.Rawat, I.H.E.R., departmental representative for the respondents.

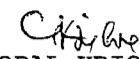
3. By the order passed in the aforesaid OA, the respondents were directed to reinstate the petitioner to his original position and to assign him his seniority vis-a-vis his juniors and to pay to the petitioner all the back wages, arrears, allowances as also the salary and allowances in future as per his entitlements. The respondents have filed a reply, wherein it is stated that the petitioner was reinstated in service vide order dated 20.6.96 and vide another order dated 24.2.97 the benefits of seniority etc. have been extended to the petitioner, who has also been paid back wages and other benefits in terms of the directions of the Tribunal. The petitioner has also been paid a sum of Rs.2,23,739/- on account of arrears of his salary. The directions of the Tribunal having been substantially complied with by the respondents, no case of contempt is made out against them. If the petitioner is still aggrieved, he may file a fresh OA.

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4. The Contempt Petition is dismissed. Notices issued are discharged.


(N.P.NAWANI)

ADM. MEMBER


(GOPAL KRISHNA)

VICE CHAIRMAN

VK